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Title: Regarding granting of titles under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 - laid.

SHRI B.Y. RAGHAVENDRA (SHIMOGA) : In order to guarantee the cultivation right to tribal and other forest-dwellers who had cultivated the forest in the past, Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was enacted and subsequently rules were framed under the Act in 2008. It is expected that granting the titles under the Act would reduce the interference of forest department officials in the cultivation of the forest lands by the tribes, thereby enhancing their forest based livelihood incomes. Eligibility to get rights under the Act is confined to those who “primarily reside in forests” and who depend on forests and forest land for a livelihood.